

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

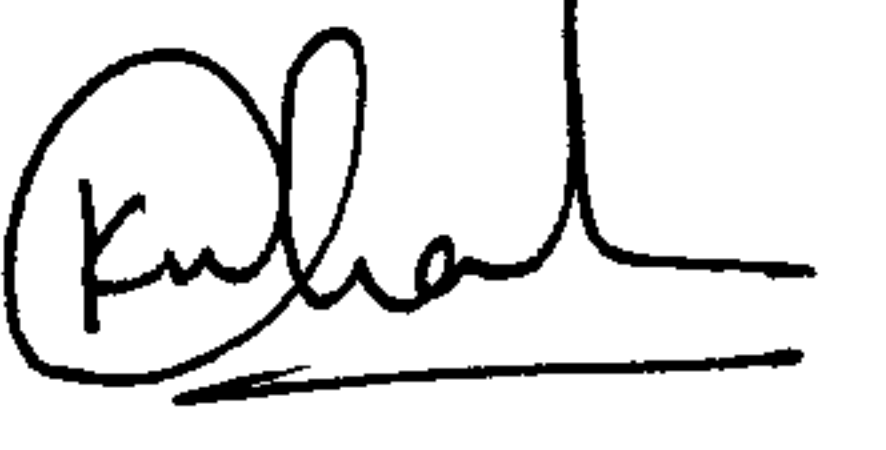
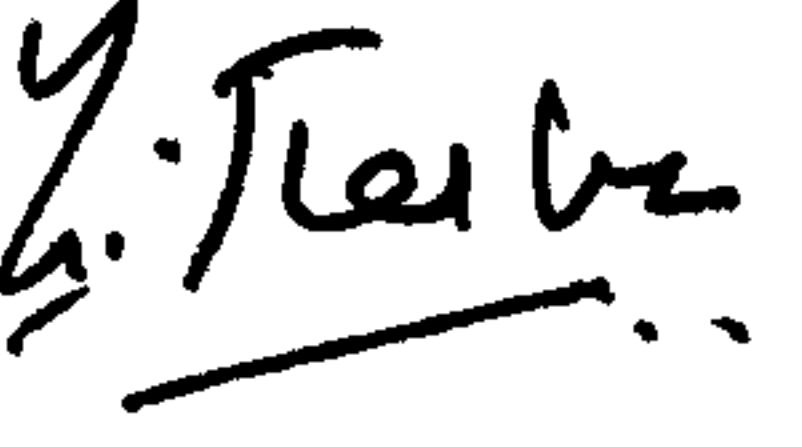
**C.P.(I.B) No. 578/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.02.2020**

Name of the Company: OCS Group (India) Pvt Ltd  
V/s  
Silver Leaf Hotel Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KHYATI PUNJABI For A.R. Gupta & Associates	Advocate	Petitioner	
2.	Yuvraj Thakore For Kunal P. Vashan.	Advocate.	Respondent	


**ORDER**

The parties are represented through learned counsels.


Learned Lawyer for the Petitioner requesting time for arguments in presence of other side.

On perusal of the records, it is found that on 22.01.2020, the Petitioner was allowed to file rebuttal document but so far, no rebuttal is filed. Hence, right to file rebuttal is closed. It is submitted that she has received the cost of Rs. 2,000/- from the Respondent. Since, Petitioner is requesting time, a cost of Rs. 2,000/- is imposed upon the Petitioner to be paid to the Respondent.

List the matter on 17.03.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 18th day of February, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**